

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO.25/81 SCHEDULED TO BE HELD ON 25.02.2014 BUT ACTUALLY HELD ON 11.03.2014.

The Meeting No. 25/81 of Norms Committee-II for the year 2013-14 was held on 11.03.2014 under the Chairmanship of Shri Darshan Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
-------------	--	---------------

- | | | |
|----|-----------------------------|------|
| 1. | Shri S.K.Jain, D.O. | DIPP |
| 2. | Shri Gajraj Singh, Sr. D.O. | DHI |
| 3. | Shri K.S.Sodhi, AD | MSME |

Further Shri Daya Shankar, Dy. DG and Shri Raman Kumar, F.T.D.O., DGFT were present in the meeting.

1	Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:08.04.2014
	Decision :NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 08.08.2014.			

2	Case No.:1/51/81-ALC2/2011	Party Name:GAMESA WIND TURBINES PLTD	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Approved
	HQ File :01/81/050/00488/AM12/	RLA File :04/24/040/00207/AM12/	Lic.No/Date:0410129115 11.10.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/41/2012-PC-II dated 24.02.2014 . (Copy enclosed) RA may take suitable consequential action accordingly.			

3	Case No.:26/45/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00442/AM12/	RLA File :03/95/040/00720/AM12/	Lic.No/Date:0310670275 13.12.2011	Defer Date:08.04.2014
	Decision: NC observed that comments of MOD is still awaited despite reminders, hence decided to send D.O. letter to MOD. The case stands deferred and to be re-listed on 08.04.2014.			

4	Case No.:40/8/81-ALC2/2012	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00163/AM13/	RLA File :03/95/040/00127/AM13/	Lic.No/Date:0310696297 28.05.2012	Defer Date:08.04.2014
	Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 08.04.2014.			

5	Case No.:2/8/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Reject
	HQ File :01/81/050/00125/AM13/	RLA File :31/83/040/00037/AM13/	Lic.No/Date:3110054697 18.06.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

6	Case No.:6/11/81-ALC2/2012	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Reject
	HQ File :01/81/050/00206/AM13/	RLA File :31/83/040/00248/AM12/	Lic.No/Date:3110054709 18.06.2012	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

7	Case No.:11/17/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM13/	RLA File :09/24/040/00291/AM13/	Lic.No/Date:0910053888 24.09.2012	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

8	Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

9	Case No.:2/26/81-ALC2/2012	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Approved
	HQ File :01/81/050/00489/AM13/	RLA File :34/24/040/00193/AM13/	Lic.No/Date:3410035539 23.11.2012	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(50)/2012/TSW(B)/50 dated 14.2.14 as under:- Based on the information made available and considering 1/3 rd recovery from wastage the norms is ratified as under:- i. Total net weight of export products may be incorporated in the authorisation as 192942 kg in addition to quantity in set. ii. Quantity of import item is allowed as 233064 kg including 22% wastage. RA may take suitable consequential action accordingly.			

10	Case No.:1/22/81-ALC2/2012	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00398/AM13/	RLA File :11/24/040/00020/AM13/	Lic.No/Date:1110027311 27.11.2012	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

11	Case No.:11/23/81-ALC2/2012	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00443/AM13/	RLA File :03/95/040/00666/AM13/	Lic.No/Date:0310717142 13.12.2012	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

12	Case No.:17/23/81-ALC2/2012	Party Name:PUNJ LLOYD LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Reject
	HQ File :01/81/050/00449/AM13/	RLA File :03/95/040/00712/AM13/	Lic.No/Date:0310718100	Defer Date:

24.12.2012

Decision: NC observed that reply of the firm has not been received despite several reminders. Hence NC decided to reject the case on ground of non receipt of reply from the firm.

R/A may take suitable consequential action accordingly.

13	Case No.:30/3/81-ALC2/2013	Party Name:POLMOR STEEL PVT LTD	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00033/AM14/	RLA File :09/24/040/00489/AM13/	Lic.No/Date:0910054778 15.01.2013	Defer Date:08.04.2014
	Decision: NC observed that case is under examination at MOS. The case stands deferred and to be re-listed on 08.04.2014.			

14	Case No.:3/26/81-ALC2/2012	Party Name:PREMIER RADIO,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00490/AM13/	RLA File :05/24/040/00384/AM13/	Lic.No/Date:0510344190 28.01.2013	Defer Date:08.04.2014
	Decision: NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 08.04.2014.			

15	Case No.:1/3/81-ALC2/2013	Party Name:PLAST TECH ENGINEERING	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00004/AM14/	RLA File :04/24/040/00225/AM13/	Lic.No/Date:0410142867 28.01.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply within 15 days time. The case stands deferred and to be re-listed on 08.04.2014.			

16	Case No.:14/23/81-ALC2/2012	Party Name:SHIVA UTENSILS INDUSTRIES PVT. LTD.,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00446/AM13/	RLA File :05/24/040/00404/AM13/	Lic.No/Date:0510344370 29.01.2013	Defer Date:08.04.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014.			

17	Case No.:15/23/81-ALC2/2012	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00447/AM13/	RLA File :34/24/040/00243/AM13/	Lic.No/Date:3410035952 29.01.2013	Defer Date:08.04.2014

Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014.

18	Case No.: 37/3/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00040/AM14/	RLA File :03/94/040/00925/AM13/	Lic.No/Date:0310722212 29.01.2013	Defer Date:08.04.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014.			

19	Case No.: 11/3/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Approved
	HQ File :01/81/050/00014/AM14/	RLA File :31/83/040/00189/AM13/	Lic.No/Date:3110056987 04.02.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. dated 18.10.2013 as under:- i. Description of export product is modified as CRGO lamination for Tranformer. ii. Word secondary/defective CRGO electrical steel coils is deleted from description of import items. iii. Wastage is allowed @2% i.e. as applied by the firm. RA may take suitable consequential action accordingly.			

20	Case No.: 21/25/81-ALC2/2012	Party Name:PYROTECH ELECTRONICS PVT. LTD.,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00472/AM13/	RLA File :13/21/040/00145/AM13/	Lic.No/Date:1310042080 05.02.2013	Defer Date:08.04.2014
	Decision: NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 08.04.2014.			

21	Case No.: 9/3/81-ALC2/2013	Party Name:S S ENTERPRISES	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00012/AM14/	RLA File :31/83/040/00185/AM13/	Lic.No/Date:3110057085 12.02.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply in 15 days time. The case stands deferred and to be re-listed on 08.04.2014.			

22	Case No.: 41/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Approved
----	------------------------------------	---	--	-----------------------------------

	HQ File :01/81/050/00044/AM14/	RLA File :03/95/040/00904/AM13/	Lic.No/Date:0310724019 13.02.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 30(27)/13-ME dated 25.02.2014 as under:- The import of 854 kgs of Copper round rod 27 mm dia is allowed with 20% wastage after 50% recovery. RA may take suitable consequential action accordingly.			
23	Case No.: 39/3/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Approved
	HQ File :01/81/050/00042/AM14/	RLA File :03/95/040/00909/AM13/	Lic.No/Date:0310724128 14.02.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 30(32)/13-ME dated 17.02.2014 as under:- The import of 928.8 Kg Copper bus bar is allowed with 8% wastage, considering 50% recovery. RA may take suitable consequential action accordingly.			
24	Case No.: 6/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00009/AM14/	RLA File :04/24/040/00222/AM13/	Lic.No/Date:0410143363 15.02.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			
25	Case No.: 8/3/81-ALC2/2013	Party Name:LEITWIND SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Approved
	HQ File :01/81/050/00011/AM14/	RLA File :04/24/040/00211/AM13/	Lic.No/Date:0410143567 22.02.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of C&PC vide U.O. No. 46011/21/2010-PC-II dated 24.02.2014 . (Copy enclosed) RA may take suitable consequential action accordingly.			
26	Case No.: 31/3/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00034/AM14/	RLA File :07/24/040/00492/AM13/	Lic.No/Date:0710093908	Defer Date:08.04.2014

		22.02.2013	
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

27	Case No.:14/3/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00017/AM14/	RLA File :10/24/040/00076/AM13/	Lic.No/Date:1010052619 26.02.2013	Defer Date:08.04.2014
	Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 08.08.2014.			

28	Case No.:5/3/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00008/AM14/	RLA File :34/24/040/00284/AM13/	Lic.No/Date:3410036284 27.02.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 08.04.2014.			

29	Case No.:24/3/81-ALC2/2013	Party Name:N .R. D.COLLECTION	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Reject
	HQ File :01/81/050/00027/AM14/	RLA File :29/24/040/00008/AM13/	Lic.No/Date:2910020446 11.03.2013	Defer Date:
	NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

30	Case No.:4/26/81-ALC2/2012	Party Name:NAVGRAH FASTNERS PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00491/AM13/	RLA File :52/24/040/00056/AM13/	Lic.No/Date:5210039571 18.03.2013	Defer Date:08.04.2014
	Decision: The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Surat for forwarding the copy of the application of the firm or to confirm whether AA issued on repeat basis . The case stands deferred and to be listed on 08.04.2014.			

31	Case No.:12/5/81-ALC2/2013	Party Name:G.K.ENTERPRISES PVT LTD	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00114/AM14/	RLA File :05/23/040/00532/AM13/	Lic.No/Date:0510352246 25.04.2013	Defer Date:08.04.2014

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/37/2014-TSW/31 dated 11/03/2014 as under:

1. Total area of Heating Mat.
2. Size of heating conductor in heating cable.
3. Detailed calculations/basis for the quantity of import item at Sl. No. 1, 2 & 3, supported by size of heating conductor and insulation/sheathing thicknesses.
4. Specific use of import item at Sl. No. 5 in the export product.
5. Detailed calculations/basis for the quantity of import item at Sl No. 4 & 5.

The case stands deferred and to be re-listed on 08.04.2014.

32	Case No.: 11/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Reject
	HQ File :01/81/050/00153/AM14/	RLA File :03/95/040/00040/AM14/	Lic.No/Date:0310737132 10.06.2013	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

33	Case No.: 12/10/81-ALC2/2013	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Reject
	HQ File :01/81/050/00154/AM14/	RLA File :03/95/040/00041/AM14/	Lic.No/Date:0310737135 10.06.2013	Defer Date:
	Decision: NC observed that reply of the firm has not been received despite several reminders. NC decided to reject the case on ground of non receipt of reply from the firm. R/A may take suitable consequential action accordingly.			

34	Case No.: 5/10/81-ALC2/2013	Party Name:KALPANA INTERNATIONAL	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deferred and Re-indexed
	HQ File :01/81/050/00147/AM14/	RLA File :06/24/040/00010/AM14/	Lic.No/Date:0610032562 17.06.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited despite reminders, hence decided to send a final reminder to firm to furnish reply in 15 days time. The case stands deferred and to be re-listed on 08.04.2014.			

35	Case No.: 10/10/81-ALC2/2013	Party Name:TECHNO TRAK ENGINEERS	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deferred and Re-indexed
----	-------------------------------------	----------------------------------	--	--

	HQ File :01/81/050/00152/AM14/	RLA File :31/83/040/00056/AM14/	Lic.No/Date:3110059114 27.06.2013	Defer Date:08.04.2014
	Decision: The committee observed that the application of the firm has not been received. Therefore, the committee decided to send a reminder to RA, Pune for forwarding the copy of the application of the firm within 15 days or to confirm whether AA issued on repeat basis . The case stands deferred and to be listed on 08.03.2014.			
36	Case No.:5/16/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM14/	RLA File :10/24/040/00028/AM14/	Lic.No/Date:1010054170 23.07.2013	Defer Date:08.04.2014
	Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 08.08.2014.			
37	Case No.:65/15/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00280/AM14/	RLA File :03/94/040/00333/AM14/	Lic.No/Date:0310745498 16.08.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			
38	Case No.:77/15/81-ALC2/2013	Party Name:MILEEN ENGINEERS	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00292/AM14/	RLA File :03/95/040/00397/AM14/	Lic.No/Date:0310745599 16.08.2013	Defer Date:08.04.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DHI vide U.O. No. 3(75)/2013/TSW(B) /256 dtd 29.10.13 as under:- <u>i.</u> Specific name , brief specification and quantity in numbers of each products. ii. Information as per SI No. 3,4,5 & 11 of SDL for each export product separately. The case stands deferred and to be re-listed on 08.04.2014.			
39	Case No.:47/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00262/AM14/	RLA File :03/94/040/01127/AM13/	Lic.No/Date:0310746162 21.08.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

40	Case No.: 68/15/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00283/AM14/	RLA File :03/94/040/00759/AM13/	Lic.No/Date:0310746159 21.08.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

41	Case No.: 71/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00286/AM14/	RLA File :03/95/040/00401/AM14/	Lic.No/Date:0310746353 22.08.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

42	Case No.: 72/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00287/AM14/	RLA File :03/95/040/00342/AM14/	Lic.No/Date:0310746331 22.08.2013	Defer Date:08.04.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/37/2014-TSW/42 dated 11/03/2014 as under: 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise for export products at Sl. No 2, 4 to 7 & 9. 2. Wastage claimed on import items, if any. 3. Net weight per KM of each cable with material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 4. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 08.04.2014.			

43	Case No.: 75/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00290/AM14/	RLA File :03/95/040/00355/AM14/	Lic.No/Date:0310746338 22.08.2013	Defer Date:08.04.2014
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/37/2014-TSW/43 dated 11/03/2014 as under: 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise for export products at Sl. No 7 & 8. 2. Wastage claimed on import items, if any.			

3. Net weight per KM of each cable with material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
4. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be re-listed on 08.04.2014.

44	Case No.:78/15/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00293/AM14/	RLA File :03/95/040/00077/AM14/	Lic.No/Date:0310746334 22.08.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

45	Case No.:1/13/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00204/AM14/	RLA File :34/24/040/00101/AM14/	Lic.No/Date:3410037744 27.08.2013	Defer Date:08.04.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014.			

46	Case No.:7/16/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00304/AM14/	RLA File :34/24/040/00108/AM14/	Lic.No/Date:3410037763 29.08.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

47	Case No.:8/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00322/AM14/	RLA File :03/95/040/00062/AM14/	Lic.No/Date:0310748355 04.09.2013	Defer Date:08.04.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014.			

48	Case No.:11/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00325/AM14/	RLA File :03/94/040/00444/AM14/	Lic.No/Date:0310748585	Defer Date:08.04.2014

		05.09.2013	
Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

49	Case No.: 47/19/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Approved
	HQ File :01/81/050/00361/AM14/	RLA File :13/24/040/00020/AM14/	Lic.No/Date:1310044299 11.09.2013	Defer Date:
	Decision: NC decided to ratify the norms of above AA as per written comments of MSME vide U.O. No. 30(119)2013-ME dated 1.1.14 as under:- The import is allowed as 1.027 kg/kg content in export product. R/A may take suitable consequential action accordingly.			

50	Case No.: 16/19/81-ALC2/2013	Party Name:KYOWA NATESAN SYNCHRO TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00330/AM14/	RLA File :04/24/040/00110/AM14/	Lic.No/Date:0410149896 13.09.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

51	Case No.: 17/19/81-ALC2/2013	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Approved
	HQ File :01/81/050/00331/AM14/	RLA File :31/82/040/00116/AM14/	Lic.No/Date:3110060278 13.09.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(43)/2013/TSW(B)/35 dated 06.02.2014 as under :- The norms of above AA is ratified as per provision of GN-4 for engineering products. RA may take suitable consequential action accordingly.			

52	Case No.: 9/19/81-ALC2/2013	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00323/AM14/	RLA File :03/94/040/00758/AM13/	Lic.No/Date:0310749939 17.09.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

53	Case No.: 12/19/81-ALC2/2013	Party Name:CONROS STEELS PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00326/AM14/	RLA File :03/94/040/00529/AM14/	Lic.No/Date:0310749952 17.09.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

54	Case No.: 18/19/81-ALC2/2013	Party Name:SAI LINKS (INDIA) P.LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00332/AM14/	RLA File :31/83/040/00113/AM14/	Lic.No/Date:3110060344 19.09.2013	Defer Date:08.04.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014.			

55	Case No.: 45/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00359/AM14/	RLA File :05/23/040/00250/AM14/	Lic.No/Date:0510366234 19.09.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

56	Case No.: 6/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00320/AM14/	RLA File :03/95/040/00509/AM14/	Lic.No/Date:0310751169 25.09.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

57	Case No.: 38/19/81-ALC2/2013	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00352/AM14/	RLA File :08/24/040/00281/AM14/	Lic.No/Date:0810125074 25.09.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

58	Case No.: 40/19/81-ALC2/2013	Party Name:AERON COMPOSITE PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
----	-------------------------------------	--	--	--

	HQ File :01/81/050/00354/AM14/	RLA File :08/24/040/00273/AM14/	Lic.No/Date:0810125072 25.09.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

59	Case No.:41/19/81-ALC2/2013	Party Name:ADVANCE CABLE TECHNOLOGIES PVT.LTD,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00355/AM14/	RLA File :07/24/040/00161/AM14/	Lic.No/Date:0710098547 25.09.2013	Defer Date:08.04.2014
	Decision: NC observed that comments of DOT is still awaited, hence decided to send reminder to DOT. The case stands deferred and to be re-listed on 08.04.2014.			

60	Case No.:42/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00356/AM14/	RLA File :05/23/040/00262/AM14/	Lic.No/Date:0510366962 26.09.2013	Defer Date:08.04.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014.			

61	Case No.:22/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00336/AM14/	RLA File :03/94/040/00520/AM14/	Lic.No/Date:0310751569 27.09.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

62	Case No.:23/19/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00337/AM14/	RLA File :03/94/040/00360/AM14/	Lic.No/Date:0310751560 27.09.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

63	Case No.:26/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00340/AM14/	RLA File :03/94/040/00530/AM14/	Lic.No/Date:0310751570 27.09.2013	Defer Date:08.04.2014

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.

64	Case No.: 14/19/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Approved
	HQ File :01/81/050/00328/AM14/	RLA File :31/83/040/00121/AM14/	Lic.No/Date:3110060534 01.10.2013	Defer Date:
	Decision : As per recommendation of representative of DHI present in the meeting, NC decided to ratify the norms of above AA as per SION C-323. RA may take suitable consequential action accordingly.			

65	Case No.: 2/19/81-ALC2/2013	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00316/AM14/	RLA File :11/24/040/00005/AM14/	Lic.No/Date:1110027707 03.10.2013	Defer Date:08.04.2014
	Decision: NC decided to forward a copy of application to DHI for examination and comments. The case stands deferred and to be re-listed on 08.04.2014.			

66	Case No.: 35/19/81-ALC2/2013	Party Name:MCT CARDS & TECHNOLOGY PVT.LTD,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00349/AM14/	RLA File :07/24/040/00154/AM14/	Lic.No/Date:0710098756 03.10.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

67	Case No.: 10/16/81-ALC2/2013	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00307/AM14/	RLA File :07/24/040/00143/AM14/	Lic.No/Date:0710098813 07.10.2013	Defer Date:08.04.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014.			

68	Case No.: 21/19/81-ALC2/2013	Party Name:OETIKER INDIA PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Approved
	HQ File :01/81/050/00335/AM14/	RLA File :03/95/040/00552/AM14/	Lic.No/Date:0310752657 08.10.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/37/2014-TSW/68 dated 11.03.2014			

as under:-

1. Import items at Sl. No. 1 to 5 shall be of relevant grade as contained in the export products.
2. Taking clue from SION C-805, quantities of import items at Sl. No. 1, 2 & 3 may be allowed as 22268 Kgs. , 13839 Kgs. & 19942 Kgs. respectively as 1.05 Kgs./Kg. in the export products at Sl. No. 1, 2 & 3.
3. Quantities of import items at Sl. No. 4, 5, & 6 may be allowed as 31211 Kgs., 8374 Kgs. & 4568 Kgs. respectively as 1.015 Kgs./Kg. in the export products at Sl. No. 4, 5 & 6.

RA may take suitable consequential action accordingly.

69	Case No.: 24/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00338/AM14/	RLA File :03/94/040/00557/AM14/	Lic.No/Date:0310752767 08.10.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

70	Case No.: 11/16/81-ALC2/2013	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00308/AM14/	RLA File :05/24/040/00241/AM14/	Lic.No/Date:0510368096 10.10.2013	Defer Date:08.04.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014			

71	Case No.: 37/19/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00351/AM14/	RLA File :10/24/040/00039/AM14/	Lic.No/Date:1010055060 10.10.2013	Defer Date:08.04.2014
	Decision : NC observed that comments of DIT is still awaited despite reminders, hence decided to send D.O. letter to JS, DIT. The case stands deferred and to be re-listed on 08.08.2014.			

72	Case No.: 28/19/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00342/AM14/	RLA File :03/95/040/00559/AM14/	Lic.No/Date:0310753532 14.10.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

73	Case No.: 33/19/81-ALC2/2013	Party Name:AERO CANS INDIA PVT LTD	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00347/AM14/	RLA File :31/83/040/00135/AM14/	Lic.No/Date:3110060718 15.10.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

74	Case No.: 46/19/81-ALC2/2013	Party Name:JINDAL SAW LTD	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00360/AM14/	RLA File :05/23/040/00282/AM14/	Lic.No/Date:0510368509 15.10.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

75	Case No.: 30/19/81-ALC2/2013	Party Name:KALYANI THERMAL SYSTEMS LTD.,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00344/AM14/	RLA File :31/83/040/00130/AM14/	Lic.No/Date:3110060740 18.10.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

76	Case No.: 48/19/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00362/AM14/	RLA File :13/24/040/00031/AM14/	Lic.No/Date:1310044817 18.10.2013	Defer Date:08.04.2014
	Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.			

77	Case No.: 4/19/81-ALC2/2013	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status: Deffered and Re-indexed
	HQ File :01/81/050/00318/AM14/	RLA File :07/24/040/00254/AM14/	Lic.No/Date:0710099637 14.11.2013	Defer Date:08.04.2014
	Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014			

78	Case No.: 5/19/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:25/81-ALC2/2013	Status: Deffered and Re-
----	------------------------------------	------------------------------------	------------------------------	---------------------------------

		25.02.2014	indexed
HQ File :01/81/050/00319/AM14/	RLA File :34/24/040/00203/AM14/	Lic.No/Date:3410038457 15.11.2013	Defer Date:08.04.2014
Decision: NC observed that hard copy of application has not received from RA despite reminders. Hence NC decided to send a D.O. letter to RA from Chairman to forward hard copy of application. The case stands deferred and to be re-listed on 08.04.2014			

79	Case No.:1/22/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00381/AM14/	RLA File :31/82/040/00175/AM14/	Lic.No/Date:3110061144 22.11.2013	Defer Date:08.04.2014
	Decision : As per recommendation of representative of DHI present in the meeting, NC decided to ratify the norms of above AA as per DION C-323. RA may take suitable consequential action accordingly.			

80	Case No.:2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:25/81-ALC2/2013 25.02.2014	Status:Deffered and Re-indexed
	HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date:08.04.2014
	Decision: NC observed that comments of M/o Mines is still awaited, hence decided to send reminder to M/o Mines. The case stands deferred and to be re-listed on 25.02.2014.			

Offline Agenda M. No. 25/81 dated 25.02.2014

Sl. No 284

Case No. AR- 2	M/s Raychem RPG (P) Ltd., Mumbai
Meeting No. 25/81	F. No. 01/81/171/060/AM13 /DES-II
Dated:- 25.02.2014	Request of M/s Raychem RPG (P) Ltd., Mumbai for modification of IO Norms in respect of AA No. 03105917496 dated 09.09.2010.

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/37/2014-TSW/2(1)-A/R & 12/37/2014-TSW/2(2)-A/R dated 11.03.2014 as under:-

Export Product		Import Item	
Description	Quantity	Description	Quantity
Thrust Piece assembly acc 1-C16/ZOU44A RM-IMP (Stainless Steel Part)	1 No. (1.3 Kgs.)	1.4545 (17-4 PH) (dia 85 mm round rod)	1.894 Kgs.

Export Product	Import Item
----------------	-------------

Description	Quantity	Description	Quantity	wastage
SS Buckle Gr. 304 , Size 19 mm (Part No. RCU19FJ)	1 No. (18 gms.)	S. S. Strip Gr. 304, 1.5 mm (Thk) x48.5 mm(W)	20.66 gms.	14.7 % after 1/3 rd recovery from scrap
SS Bands Gr. 202/304/316/ 430	1 Kg.	S. S. Strip of relevant grade & thickness	1.02 Kgs.	2 %

RA may take suitable consequential action accordingly.

Sl. No. 285

Case No. AR-54	M/s Stera Engineering India (P) Ltd.
Meeting No. 25/81	F. No. 01/81/050/00175/AM11/DES-II
Dated:- 25.02.2014	Advance Licence No. 0410116884 dated 01.09.2010
	RLA F. No. 04/24/040/00117/AM11

Decision : NC decided to send a letter to firm to appear before NC for Personal hearing on 25.03.2014. The case stands deferred and to be re-listed on 25.03.2014.

Sl. No. 286

Case No. AR-81	M/s Vijai Electricals Ltd.
Meeting No. 25/81	F. No. 01/81/050/00446/AM09/DES-II
Dated:- 25.02.2014	Advance Licence No. 0910035596 dated 08.10.2008
	RLA F. No. 09/24/040/00273/AM09

Decision : NC decided to forward the all relevant documents of the case to DHI for examination and comments. The case stands deferred and to be re-listed on 25.03.2014.

Sl. No. 287

Case No. AR-98	M/s Dynatch Furnaces Pvt. Ltd.
Meeting No. 25/81	F. No. 01/81/050/00192/AM10/DES-II
Dated:- 25.02.2014	Advance Licence No. 0310526069 dated 26.06.2009
	RLA F. No. 03/94/040/00171/AM10

Decision : NC decided to send a letter to firm to submit the requisite information required by DHI. The case stands deferred and to be re-listed on 25.03.2014.

Sl. No. 288

Case No. AR-24	M/s Siechem Technologies Pvt. Ltd.
Meeting No. 25/81	F. No. 01/81/050/00038/AM12/DES-II
Dated:- 25.02.2014	Advance Licence No. 0410123941 dated 10.05.2011
	RLA F. No. 04/24/040/00037/AM12

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.

Sl. No. 289

Case No. AR-25	M/s Man Industries Pvt. Ltd.
Meeting No. 25/81	F. No. 01/81/050/00138/AM10/DES-II
Dated:- 25.02.2014	Advance Licence No. 0310531464 dated 30.07.2009
	RLA F. No. 03/95/040/00001/AM10

Decision :NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/37/2014-TSW/25-A/R dated 11/03/2014 as under:

1. Detailed calculations for coating materials, namely, Epoxy Powder, Adhesive and Polypropylene(import items at Sl. No 3, 4 & 5) supported by density of coating materials & thickness of each layer of three layer coating.
2. Information in respect of item at Sl. No. 5 of Standard Deficiency Format.

The case stands deferred and to be re-listed on 08.04.2014.

Sl. No. 290

Case No. AR-27	M/s Man Industries Pvt. Ltd.
Meeting No. 25/81	F. No. 01/81/050/00532/AM10/DES-II
Dated:- 25.02.2014	Advance Licence No. 0310564006 dated 10.03.2010
	RLA F. No. 03/95/040/00752/AM10

Decision :NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/37/2014-TSW/27-A/R dated 11/03/2014 as under:

1. Detailed calculations for coating materials, namely, Epoxy Powder, Adhesive and Polypropylene(import items at Sl. No 3, 4 & 5) supported by density of coating materials & thickness of each layer of three layer coating.
2. Information in respect of item at Sl. No. 5 of Standard Deficiency Format.

The case stands deferred and to be re-listed on 08.04.2014.

SL. No. 291

Case No. AR-28	M/s Manaksia Ltd.
Meeting No. 25/81	F. No. 01/81/050/00190/AM13/DES-II
Dated:- 25.02.2014	Advance Licence No. 0210178981 dated 26.06.2012
	RLA F. No. 02/24/040/00017/AM13

Decision :NC decided to clarify in respect of norms of above AA as per written comments of DIPP vide U.O. No. 12/37/2014-TSW/28-A/R dated 11.03.2014 as under:-

“Aluminum alloy coil of relevant composition as contained in the export product is to be allowed having a thickness of 1 mm to 5 mm”

RA may take suitable consequential action accordingly.

Part-C Deferred

SL. No. 59

Case No. C-12	M/s Bharti Shipyard Ltd.
Meeting No. 25/81	F. No. 01/81/162/255/AM13/DES-II

Dated:- 25.02.2014	Request for fixation of wastage norms by 100% EOU unit.
--------------------	---

Decision: NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 08.04.2014.

Sl. No. 60

Case No. C-4	M/s Sakshi Impex, Ludhiana.
Meeting No. 25/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 25.02.2014	Request for fixation of SION of 1005 EOU unit.

Decision: NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 08.04.2014.

Sl. No. 61 **(PH Case)**

Case No. C-3	M/s MAN Industries (India) Ltd., Mumbai
Meeting No. 25/81	F. No. 01/81/162/049/AM14/DES-II
Dated:- 25.02.2014	Request of M/s MAN Industries (India) Ltd., Mumbai. issuing clarification on the PN No. 51/(RE-2010)2009-2014 dated 02.06.2011

Decision: The committee noted that in this case DRI had raised certain queries on item of import by the applicant. Briefly the allegation is that they had imported alloy steel instead of non alloy steel in the 12 AAs for manufacturing and export of non alloy steel coated pipe. Committee decided to seek comments and latest report in the matter from RA Mumbai. The case stands deferred and to be re-listed on 08.04.2014.

Supplementary Agenda

Sl No. 292

Case No. AR- 85A	M/s. PME Power Solution
Meeting No. 25/81	F. No. 01/81/50/90/AM09/DES-II
Dated:- 25.02.2014	Request of M/s PME Power Solution for fixation of IO norms in respect of AA No. 0510216261 dated 12.02.2008

Decision: NC observed that secondary steel are allowed under various SIONs like C-190, C-194, C-200, C-1302 etc. , therefore Committee decided to allow import of 'Secondary CRGO steel in coil/sheet form in irregular shapes & sizes including defective' and to allow wastage as per existing SION C-323 i.e. 1.07 MT/MT content in the export product. This is for redemption / regularization purpose only.

RA may take suitable consequential action accordingly
